

MINUTES OF THE MEETING No. 39/12 dated 28.12.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri Parveen Sharma, Dy.DG
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.38/11 for confirmation and confirmed and adopted the same without any change.

Case No M-152 NC No.39/12 Dated 28.12.2011	M/ s Herbal Supplements F.No.01/83/50/1074/AM11/DES-IV RLA F.No. 10/24/40/129/AM11 Lic.No.1010042123 dated 15.3.2011
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The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No. MKT/FNM/07/11-12/3061 dated 1.11.2011, the Committee decided to approve the case at 0.50% yield as under:-

Item of Export	Qty	Item of Import	Qty
Mustard Oil Volatile – (Essential oil of Mustard)	0.10 MT	Mustard Seed Bran meal	20 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.15/83 dated 13/7/2011 on the basis of Spices Board Letter No.MKT/FNM/07/11-12/2459 dated 22.6.2010.

This decision is in accordance with clarification/recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 39/83-ALC1/2011 **MEETING DATE** : 28.12.2011

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.1.2012.			

	Case No.: 22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status: Case Approved
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:

2	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Ministry of Steel vide their U.O.No.2(9)/2006-TW dated 23.12.2011, the Committee decided to allow export and import as per SION C - 1240. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		
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3	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.1.2012.			

4	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date: 15.2.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 15.2.2012.			

	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Approved
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 27.12.2011 the Committee decided to approve the case as under:- <u>Export Item</u>			

5	S.No.	Description of Item	Quantity
	1.	Paper Cups and paper Cups with Handle	1 No.
<u>Import Item</u>			
	S.No.	Description of Item	Quantity
	1.	Paper Board/Sheets	1.29 MT/MT content in export
	2.	Paper Roll/Reel	1.29 MT/MT content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.1.2012.			

7	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.1.2012.			

	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Deffered
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8	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:25.1.2012
Decision : The Committee considered the case as per agenda. The Committee noted that complete application was sent to TA, Chemicals, on 20.6.2011 and a reminder by E-Mail was issued to TA on 12.10.2011. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 25.1.2012.				

9	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Deffered
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:25.1.2012
Decision : The Committee considered the case as per agenda. The Committee noted that complete application was sent to TA, Chemicals, on 20.6.2011 and a reminder by E-Mail was issued to TA on 12.10.2011. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 25.1.2012.				

10	Case No.:4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:25.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/11/2011 by Deptt. of C&PC (Chem.Div.). Reminder dated 16.1.2012 issued by this office. Accordingly the case may be re-listed on 25.1.2012.				

11	Case No.:6/23/83-ALC1/2011	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00429/AM12/	RLA File :03/94/040/00280/AM12/	Lic.No/Date:0310640035 04.07.2011	Defer Date:25.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 14/11/2011(E-Mail) by DIPP. Reminder dated 16.1.2012 issued by this office. Accordingly the case may be re-listed on 25.1.2012.				

12	Case No.:14/19/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00389/AM12/	RLA File :10/24/040/00024/AM12/	Lic.No/Date:1010044061 05.07.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.1.2012.			

13	Case No.:7/23/83-ALC1/2011	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Approved
	HQ File :01/83/050/00430/AM12/	RLA File :03/94/040/00105/AM12/	Lic.No/Date:0310641792 12.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC (Chem.Div) vide U.O.No.15022/10/2008-Ch.II dated 2.12.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Imidacloprid 70 WG (Admire/Condor 70 WG)	1 Kg	1. Imidacloprid Technical 94% Min. 2. Sodium Ligno Sulfonate	0.709 Kg 0.290 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:1/27/83-ALC1/2011	Party Name:B & A MULTI WALL PACKAGING LTD.	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM12/	RLA File :02/24/040/00023/AM12/	Lic.No/Date:0210165822 13.09.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.1.2012.			

15	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.1.2012.			

16	Case No.:3/27/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00520/AM12/	RLA File :03/94/040/00534/AM12/	Lic.No/Date:0310656091 26.09.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.12.2011 (by E-Mail). Accordingly the case may be relisted on 25.1.2012			

17	Case No.:1/39/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Approved
	HQ File :01/83/050/00681/AM12/	RLA File :03/94/040/00818/AM12/	Lic.No/Date:0310670976 15.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide U.O.No.14010/50/2006-Ch.II dated 28.12.2011 the Committee decided to approve the case on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
As approved by NC-IV		Do	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:2/39/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00682/AM12/	RLA File :03/95/040/00705/AM12/	Lic.No/Date:0310671309 16.12.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.1.2012			

19	Case No.:3/39/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00683/AM12/	RLA File :03/94/040/00821/AM12/	Lic.No/Date:0310671423 19.12.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.1.2012			

20	Case No.:4/39/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:39/83-ALC1/2011 28.12.2011	Status:Case Deferred
	HQ File :01/83/050/00684/AM12/	RLA File :03/94/040/00789/AM12/	Lic.No/Date:0310671426 19.12.2011	Defer Date:25.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.1.2012			

Date:11.01.2012

G. SARAVANAN

Place:New Delhi

Foreign Trade Development Officer

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide U.O.No.46011/57/2010-PC.II dated 28.12.2011 the Committee decided to approve the case as under:-

1. Export Item

S.No.	Description of Item	Quantity
1.	New Vaseline RCJ Cocoa Butter Jelly	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Yellow Petroleum Jelly (Rajell YP21AJ6)	1.007 MT
2.	Cocoa Tease MOD-2 (Mixture of Odoriferous Substance)	0.003 MT

2. Export Item

S.No.	Description of Item	Quantity
1.	New Vaseline LHJ Aloe Fresh Jelly	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Liquid Paraffin BP/USP/IP	1.7022 MT
2.	Fully Refined Paraffin Wax type 140/145	0.0928 MT
3.	Fully Refined Paraffin Wax type 125/130	0.1007 MT
4.	Micro Crystalline Petroleum Wax	0.1115 MT
5.	Aloe Fresh PJ-BTE (Mixture of Odoriferous Substance)	0.0028 MT

3. Export Item

S.No.	Description of Item	Quantity
1.	New Vaseline GPJ Baby Jelly	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	New Vaseline GPJ Baby Jelly	1.0096 MT
2.	SC 0939 (Mixture of Odoriferous Substance)	0.0004 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.